Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.469/2002 in C.P.No.129/2002 in O.A.No. 1559/2000



Friday, this the 8th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Randhir Singh Kundu s/o Sri Shivdhan Department of Defence Production Ministry of Defence H.Block, DHQ, PO New Delhi-11

(Applicant in person)

..Applicant

Versus

- 1. Lt. General M.K. Chari
 Director General of quality Assurance
 Ministry of Defence
 Room No.234
 South Block,
 DHQ, PO New Delhi-11
- Commandore, S.K.Chandra Director General of Quality Assurance (Naval) Ministry of Defence, West Block-5 R.K.Puram, New Delhi-66

- Respondents

ORDER (ORAL)

Shri Justice V.S.Aggarwal:

While disposing of CP-129/2002, this Tribunal on 24.4.2001 had directed the respondents:

- "6. Having convicted the aforesaid respondents as above, by way of indulgence, we would still like to give them six weeks' time from the date of receipt of a copy of this order to comply with the directions of this Tribunal by keeping in view the observations we have made in this order.
- 7. In the event of their failure to comply with this Tribunal's directions within the time-frame indicated above, the petitioner in the present contempt petition will be at liberty to apply for passing a sentence against the respondents 2 & 3."

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- 2. The applicant has filed the present Contempt Petition for dealing the respondents in accordance with law. Perusal of the earlier order, reproduced above, clearly shows that this Tribunal had clearly directed that in case the said respondents do not comply with the directions, applicant would be at liberty to apply for passing a sentence against the said persons. When such is the situation, the applicant may, if so advised, file a Misc. Application for re-summoning the earlier Contempt Petition and revival of the same. Thereupon, he can pray for necessary action that may be deemed appropriate. Fresh Contempt Petition would not be maintainable.
- 3. Subject to aforesaid, present Contempt Petition (CP-469/2002) is disposed of. λ

(S.A.T. Rizvi)
Member (A)

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(V.S.Aggarwal) Chairman